SL. No.	Date	Office Notes, reports, orders or proceedings or directions and Registrar's order with Signatures	COURT'S OR JUDGE'S ORDERS
			WPIL/144/2026 National Public Service Trust --Petitioner **Versus** State of Uttarakhand & Others --Respondents **Hon'ble Manoj Kumar Tiwari, A.C.J.** **Hon'ble Subhash Upadhyay, J.** Ms. Prabha Naithani, Advocate, for the petitioner. Mr. B.P.S. Mer, Standing Counsel, for the State. Mr. Piyush Garg, Senior Advocate, for the respondent no. 5. Mr. Shailendra Nauriyal, Advocate, for the respondent no. 8 and 9. (2) By means of this writ petition, filed in public interest, petitioner has sought the following reliefs: *"i. Issue an appropriate writ, order or direction for State-wide verification, from the formation of the State of Uttarakhand onwards, of all Freedom Fighter along with their Dependent Certificates used for admissions, public employment, reservation or other public benefits, along with their foundational domicile, genealogical, caste/category and revenue records, and for consequential cancellation, recovery, criminal and departmental action wherever fraud is established;* *ii. Issue an appropriate writ, order or direction for verification of the domicile, caste/category, Freedom Fighter Dependent and other eligibility/reservation certificates of candidates comprising the 195 Round-I and 329 Round-II entries identified in Annexure Nos. 7 and 8, after de-duplication, and for consequential action in accordance with law wherever fraud or ineligibility is established.* *iii. Issue an appropriate writ, order or direction entrusting to the Central Bureau of Investigation, under the supervision of this Hon'ble Court, investigation into the fraudulent procurement, issuance, verification and use of domicile, caste/category, Freedom Fighter Dependent, identity and other eligibility/reservation certificates in Uttarakhand NEET-UG Counselling, 2026, including existing FIRs and the role of beneficiaries, intermediaries/CSC operators, public authorities, counselling/University officials and all other persons involved;"* (3) Petitioner contends that in NEET-UG Counselling-2026 alone, out of 24 candidates,

			who claimed benefit of reservation available to dependants of freedom fighters, certificate of 16 candidates were found to be fake, yet such candidates were permitted to participate in 1st and 2nd round of counselling. It is contended that a thorough investigation of the role played by Common Service Centres/e-Service Operators/Revenue Inspectors/Lekhpals/Tehsildars and other authorities of the Revenue Department is necessary to fix the menace of fake certificates. Learned Counsel for the petitioner further submits that verification of certificates, presented by candidates claiming status of dependants of freedom fighters, would be necessary to ensure that persons who have wrongly obtained benefit of reservation are identified and appropriate action is taken against them, as per law. (4) Learned State Counsel was given time to get instructions. He submits that Special Investigation Team (SIT), consisting of six police officers, headed by a Superintendent of Police, has been constituted to investigate the issue of fake certificates. He submits that investigation is now on and based on the report of the SIT, further necessary legal action would be taken against the wrongdoers. (5) Having regard to the facts and circumstances of the case and the public interest involved, we direct Secretary, Home and Secretary, Revenue Department to constitute a committee for verification of the certificates of persons who have secured admission/appointment against seats/posts reserved for dependants of freedom fighters. That committee shall also examine the role of the Common Service Centres/e-Service Operators/Revenue Inspectors/Lekhpals/Tehsildars and other government officers in issuance of fake “dependants of freedom fighters” certificates.

Such committee shall be constituted within four weeks from the date of presentation of certified copy of this order and it shall submit its report to the State Government within six months from its constitution. State Government shall thereafter take appropriate legal action against the persons who have wrongly secured admission/appointment against seats/posts reserved for dependants of freedom fighters.

(6) We further request the State Government to consider constituting a permanent committee, to which the question of eligibility of a candidate for benefit of reservation under the provisions of Uttarkhand Public Services (Reservation for Scheduled Castes, Scheduled Tribes and Other Backward Classes) Act, 1994 and Uttarkhand Public Services (Reservation for Physically Handicapped, Dependents of Freedom Fighters and Ex-Servicemen) Act*, 1993* may be referred, in case of doubt. Such committee may also be entrusted with the task of making random checking of certificates, to identify persons who have managed to wrongfully secure admission/appointment against reserved seats/posts in the State.

(7) Writ petition stands disposed of in aforesaid terms.

(Subhash Upadhyay, J.) (Manoj Kumar Tiwari, A.C.J.)
15.10.2026

Pr

PRABODH KUMAR
